

E. No.70/19

New No.465/19

04.08.2020

The present matter has been taken up for hearing by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: Mr. Ankit Gupta, Ld. Counsel for the petitioner.  
None for the respondent.

Ld. Counsel for the petitioner submits that he has not received the copy of rejoinder to his reply to the application for leave to defend.

Last and final opportunity is granted to the respondent to file rejoinder. Let copy of the rejoinder be supplied to the petitioner atleast 15 days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 23.11.2020.

**SHIRISH  
AGGARWAL**

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SHIRISH AGGARWAL  
Date: 2020.08.04  
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(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
04.08.2020

E. No.71/19

New No.466/19

04.08.2020

The present matter has been taken up for hearing by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: Mr. Ankit Gupta, Ld. Counsel for the petitioner.  
Mr. Karan Jain, Ld. Counsel for the respondent.

Ld. Counsel for the petitioner submits that the reply to the application for leave to defend could not be prepared since the petitioner has been unwell. He seeks some more time for filing the reply.

Let reply to the application for leave to defend be filed within three months from today after supplying advance copy to the respondent.

Rejoinder be filed by the respondent within one month from receiving copy of the reply.

To come up for arguments on application for leave to defend on 24.12.2020.

**SHIRISH  
AGGARWAL** Digitally signed by  
SHIRISH AGGARWAL  
Date: 2020.08.04  
20:54:20 +05'30'

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
04.08.2020

**Ushnak Rai Mehndiratta**  
**Vs.**  
**Praveen Kumar Bansal**

DR No.78/20

New No.741/20

04.08.2020

E-file is received by way of assignment by the Ld. Senior Civil Judge by sending e-mail dated 04.08.2020. It be checked and registered.

Present: None.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondent, issue notice of the petition for service upon the respondent for 10.12.2020 with endorsement that the respondent may file objections if any within 30 days of receipt of the notice.

Depending on whether the petitioner files the WhatsApp number, fax number and e-mail address, process be sent through WhatsApp, fax and e-mail, by the Ahlmad of this Court and by the Nazarat Branch.

The petitioner is directed to file hardcopy of the petition and accompanying documents within four weeks from today.

**SHIRISH**  
**AGGARWAL** Digitally signed by  
SHIRISH AGGARWAL  
Date: 2020.08.05  
11:59:27 +05'30'

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
04.08.2020

E. No.222/19

New No.912/19

04.08.2020

The present matter has been taken up for hearing by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

No one has appeared through video conferencing.

As such, matter is adjourned for purpose fixed to 10.12.2020.

**SHIRISH**

**AGGARWAL**

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SHIRISH AGGARWAL

Date: 2020.08.04  
20:55:49 +05'30'

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
04.08.2020

E. No.170/18

New No.1032/18

04.08.2020

The present matter has been taken up for hearing by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: Mr. Sunny Arora, Ld. Counsel for the petitioner.  
None for the respondent.

Ld. Counsel for the petitioner submits that he has not received copy of the reply to his application under Section 15 of the Delhi Rent Control Act.

A lenient view is taken and no adverse order is passed despite the absence on behalf of the respondent. Another opportunity is granted to the respondent to file reply to the aforementioned application.

Let copy of the reply be supplied to the petitioner atleast 7 days prior to the next date of hearing.

To come up for arguments on the application of the petitioner under Section 15 of the Delhi Rent Control Act on 02.12.2020.

**SHIRISH  
AGGARWAL**

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SHIRISH  
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Date: 2020.08.04  
20:56:28 +05'30'  
(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
04.08.2020